



2026:AHC-LKO:43694-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**PUBLIC INTEREST LITIGATION (PIL) No. - 589 of 2026**

Majlis Ulema-E-Hind, Through Its General  
Secretary Maulana Syed Kalbe Jawad Naqvi

.....Petitioner(s)

Versus

State Of U.P., Through Its Additional Chief  
Secretary, Department Of Home, Lucknow And 3  
Others

.....Respondent(s)

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Counsel for Petitioner(s) : Mohd. Kumail Haider  
Counsel for Respondent(s) :

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**Court No. - 1**

**HON'BLE RAJAN ROY, J.  
HON'BLE MANJIVE SHUKLA, J.**

1. Heard.

2. This petition has been filed in public interest seeking following reliefs:-

*"(i) Issue Writ of Mandamus to issue forthwith a direction to all District Police Heads, Superintendents of Police, and Station House Officers across the State of Uttar Pradesh to immediately cease and desist from taking any coercive action, executing detentions against individuals peacefully displaying portraits of global spiritual leaders or participating in assemblies of religious mourning;*

*(ii) Direct that the police machinery be immediately restrained from interfering with, dismantling, or seeking the removal of portraits, banners, or visual representations of recognised global spiritual leaders, including Ayatollah Seyyed Ali Khamenei and Ayatollah Seyyed Ali Al-Sistani, when displayed lawfully and peacefully by citizens on the walls, gates, or precincts of their private residential properties or private commercial establishments;*

*(iii) Direct the Respondents 01 and 02 to take a decision in*

*accordance with law on the Representation letters (Annexure A-3) served on 12.06.26 at the earliest and in a specified time period."*

3. We have gone through the pleadings of the writ petition. General and vague averments have been made regarding police interference and removal of posters of certain religious leaders of Iran, who are dear to the Shia community illegally. No specific instance has been given with respect to any house or premises where the poster may have been pasted or installed or removed, nor has it been demonstrated as to how it has been done. On such vague and general averments a Public Interest Litigation cannot be maintained nor proceeded with. If there is any specific cause against any such police person under any provision of law, then the remedy prescribed in this regard can be availed, but we see no reason to consider such an omnibus prayer based on such averments.

4. The writ petition is, accordingly, **disposed of**.

**(Manjive Shukla,J.) (Rajan Roy,J.)**

**July 7, 2026**

Arnima